

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 110
(IB)-281(PB)/2019

IN THE MATTER OF:

BDR Finvest Pvt. Ltd.

.... Applicant/petitioner

v.

Ninex Developers Ltd.

.... Respondent

Order under Section 7 of Insolvency & Bankruptcy Code (CIRP)

Order delivered on 02.11.2020

CORAM:

SH. B.S.V. PRAKASH KUMAR
HON'BLE ACTG. PRESIDENT

SH. HEMANT KUMAR SARANGI
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the applicant

Mr. Arvind Garg, Adv. for Applicants
Mr. Anupam Lal Das, Sr. Adv, with Mr. Sinha
Shrey Nikhilesh, & Mr.Swastik Verma, Advs for
I.A. Nos 2360/2020 & 3002/2020

Mr. Kinshuk Chatterjee, Mr. Kushal Bansal &
Ms. Srishti Gupta, Advs for Applicant In IA-
4098/2020

Mr. Prateek Kumar, Ms. Raveena Rai, & Mr.
Niranjan S. Rao, Advs. For respondent-44, 45 &
46 in IA-363/2020

Mr. Mahesh Taneja, Authorized Representative
for Home buyers of Ninex Developers

Mr. Manish Paliwal, Adv. for the Ex.- directors.

Mr. Anjaneya Mishra, Mr. Sahil, Advs. In CA No.
3437/2020


Mr. Arvind Garg, Adv. with Ms. Heerika Shukla,
CS for Applicants in IA Nos 3791, 3795, 3815,
3816 and 3932.


Mr. Sumit Sinha, Advocate for the financial
creditors in I.A. No- 3953/2020

Mr Rakesh Kumar, Ms Preeti Kashyap, Advs.
with Mr Vekas Garg-RP

ORDER

List the matter on 24.11.2020.


(B.S.V PRAKASH KUMAR)
ACTG. PRESIDENT


(HEMANT KUMAR SARANGI)
MEMBER (TECHNICAL)